

Annexure - 4

Name of the Corporate Debtor: Neo Capricorn Plaza Private Limited. (CIN U55102MH2004PTC187649)

Date of Commencement of CIRP: 09/01/2024, List of Creditors as on: 24/09/2024

Unsecured financial creditors (other than financial creditors belonging to any class of creditors)												
Sl.No.	Name of Creditor	Date of claim Received	Amount of claims received	Amount of claims admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether related party?	% Share in Total Amount of Claims Admitted	Amount of Contingent Claims	Amount of Claim Not Admitted	Amount of Claims under Verification
1	Anita D. Raheja	23-01-2024	60,28,422	30,00,000.00	Unsecured Loan	-	-	Yes	-	-	-	30,28,422
2	Deepak B. Raheja	23-01-2024	1,94,69,78,157	60,83,83,523.00	Unsecured Loan	-	-	Yes	-	-	-	1,33,85,94,634
3	Advantage Raheja Hotels Private Limited	23-01-2024	31,82,82,328	1,83,28,000.00	Unsecured Loan	-	-	Yes	-	-	-	29,99,54,328
4	Kanyakumari Builders Private Limited	23-01-2024	27,73,026	10,01,850.00	Unsecured Loan	-	-	Yes	-	-	-	17,71,176
5	Pebblebay Developers Private Limited	23-01-2024	1,25,89,71,297	33,93,80,000.00	Unsecured Loan	-	-	Yes	-	-	-	91,95,91,297
6	Congo Developers and traders Private Limited	23-01-2024	16,63,37,411	7,14,82,500.00	Unsecured Loan	-	-	Yes	-	-	-	9,48,54,911
7	SEP Energy Private Limited	15-02-2024	40,68,058	40,68,058.00	Unsecured Loan	-	-	No	0.0562	-	-	-
8	Piramal Enterprise Limited	17-07-2024	4,66,01,001	-	Unsecured Loan	-	-	No	-	-	-	4,66,01,001
	TOTAL		3,75,00,39,700	1,04,56,43,931.00		-	-		0.0562	-	-	2,70,43,95,769

General Notes:

- 1 Claims from certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation. As per communication with each of the respective financial creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial creditors.
- 2 Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information, or clarifications.
- 3 Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.